IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.1651 of 2020

Kailash Thakur .... …. Petitioner

Versus

Managing Director, Jharkhand Urja Sancharan Nigam Ltd. & Others
.... Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Nikhil Ranjan, Advocate
For the Respondents : Mr. Piyush Chitresh, Advocate

03/07.07.2020 Heard Mr. Nikhil Ranjan, learned counsel for the petitioner, Mr. Piyush Chitresh, learned counsel for the respondents.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Chitresh, learned counsel for respondents submits that he will take instruction and will file counter affidavit within a week.

Seeing the urgency of the matter, the Court has considered the Annexure-15 which is representation filed by the petitioner wherein the petitioner has disclosed that his wife is suffering from diabetes, ailment of kidney and thyroid and her treatment is going on. The petitioner is also suffering from heart disease. The petitioner has completed 59 ½ years of service and he is going to retire on 08.01.2021 and Government circulars are very clear regarding any transfer at fag end of career and the impugned order is not existing as per the circular.

In that view of the matter, it appears that prima facie case, balance of convenience and irreparable loss goes in favour of the petitioner.

Accordingly, there shall be stay of impugned order dated 12.06.2020 till the next date of listing.

Post this matter on 20th July, 2020.

(Sanjay Kumar Dwivedi, J.)

Anit